

Assignments/contracts for the co-operatives at Delhi/New Delhi and Nizamuddin Stations

134. SHRIMATI PRATIMA BOSE: Will the Minister of RAILWAYS be pleased to state:

(a) what are the assignments/contracts granted to the cooperative societies in Delhi, New Delhi and Nizamuddin Stations and for how long and since when during the last three years;

(b) whether the Railway Board has reserved assignments/contracts exclusively for the cooperative sector;

(c) if so, what are the details thereof; and

(d) if the reply to part (b) above be in the negative, what are the reasons therefor and what steps Government have taken or propose to take to ensure due reservation to the co-operatives?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) A statement is attached.

(b) No.

(c) Does not arise.

(d) Genuine cooperative societies of actual workers are given preference in the allotment of contracts for handling of goods, parcels, coal and cinder picking, vending and catering, subject to their fulfilling certain conditions.

Statement

Details of assignments/contracts granted to Cooperative Societies in Delhi, New Delhi and Nizamuddin Stations

Stations	Particulars of the contracts	Duration
Delhi	Coal handling	from 11-5-1977 to 24-1-1978 from 22-3-1978 still continuing
	Cinder Picking and Ash handling	from 1-1-1977 to 24-1-1978 from 6-7-1978 to 5-7-1979, from 6-7-1979 still continuing
New Delhi	Goods handling	from 1-2-1977 for 3 years.
Nizamuddin	Goods handling for Zone No. 1 including Nizamuddin station.	from 16-12-1977 for 3 years.

Allotment of hand trollies to the Co-operatives

135. SHRIMATI PRATIMA BOSE: Will the Minister of RAILWAYS be pleased to state:

(a) what is the number of hand trollies for sale of consumer articles at Delhi, New Delhi and Nizamuddin Railway Stations which have been allotted to private parties and for how much period and since when;

(b) whether it is a fact that no hand trollies have been allotted to the co-operative institutions; and

(c) if the reply to part (b) above be in the negative, what steps Government have taken or propose to take to ensure due representation to the co-operatives?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) At Delhi and New Delhi Stations, there are comprehensive departmental catering arrangements and only fruits and miscellaneous articles are sold by licensed contractors. At Nizamuddin there are both departmental and con-

tractors managed catering/vending arrangements. The details of number

of trollies and since when allotted to various contractors is indicated below:

Station	Name of the contractor	No. of trollies	Year from which working
Delhi Main	M/s P.C. & Sons	2 (Misc. articles)	1957
	M/s Krishna & Co.	2 (Misc. articles)	1962
	Shri R.K. Jain	2 (Fruit)	1974
	Maj. K. Deep Chand	4 (Fruit)	1941
	Smt. Lilawati Devi	4 (Fruit)	1974
	Shri Amir Chand	4 (Fruit)	1974
New Delhi	M/s P.C. & Sons	2 (Misc. articles)	1957
	Smt. Vidya Vati	1 (Fruit)	1972
	Maj. K. Deep Chand	3 (Fruit)	1927
Nizamuddin	Shri Roshan Lal Vending contractor tea & cold drinks, bread, puries, paan-biri-fruits.	7	1969

(b) Yes.

(c) As per extant rules Cooperative Societies are given preference, next to Scheduled Caste/Tribe persons, in allotment of catering/vending contracts at Railway stations. At the time of award of fresh contracts, these instructions are kept in view by the Railway Administration.

Vacant Railway Land in and Around Delhi

136. SHRIMATI PRATIMA BOSE: Will the Minister of RAILWAYS be pleased to refer to the reply to Unstarred Question 2146 given in the Rajya Sabha on the 23rd March, 1979 and state:

(a) what are the places in and around Delhi where 111 acres of

Railway land out of 651 acres is lying vacant and since when;

(b) what are the reasons for not licensing or leasing out the vacant land; and

(c) what are the norms and conditions laid down by the Railway Board or Zonal Railways to licence/ or lease out Railway land other than cultivable land and for how long?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) The vacant land comprising an area of about 111 acres, is in addition to (and not included in) 651 acres, which have already been licensed for agricultural and other purposes, Locality-wise dis-